

(c) The number of Firemen who have been affected by the 'pay cut' order of Government; and

(d) the number of cases in which passes and PTO leave has been stopped ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH : (a) and (b). One Fireman was placed under suspension ; he has been put back to duty, treating his absence on 19-9-1968 as break in service.

(c) Seven including the one employee mentioned above.

(d) In respect of all the seven, passes, PTOs. and leave are admissible in accordance with the scale for fresh entrants to service.

Licences for New Industries in Gujarat

5. SHRI S. M. SOLANKI : Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) the number of applications received from Gujarat State for licences for the setting up of new industries during 1968;

(b) how many of these applications were granted licences and for what industries; and

(c) how many of them were from Ahmedabad ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) 42, Sir. In four other applications besides certain other States, Gujarat was also mentioned as a proposed location.

(b) In one case a licence has been granted for Koyali, Baroda, for the manufacture of Di Methyl Terphthalate (DMT), Ortho Xylene and Mixed Xylene.

(c) Out of the applications received 5 were for Ahmedabad.

Underground Bridge near Viramgam

6. SHRI S. M. SOLANKI : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government are aware that Viramgam is the entrance of metre gauge and broad gauge lines and due to that the crossing gate is to be kept closed for hours together and as a result, the buses, cars and trucks have to stand there for unlimited time ;

(b) if so, whether Government propose to construct an underground bridge there; and

(c) if not, the reasons therefor ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Unavoidable detention to road traffic has occurred occasionally.

(b) and (c). Under the extant rules the cost of replacement of any level crossing by road over/under bridge is to be shared between the Railway and the Road authority. Broadly, under the rules now in force 50% of the cost of road over/under bridge for a 24 ft. wide roadway and its approaches (excluding cost of land) is borne by the Railways and the balance 50% as well as the cost of acquisition of any land required for approaches is borne by the road authority. While there is no proposal for an underbridge, a proposal for replacement of level crossing No. 41 (A) by a road overbridge was submitted by the Railway to the State Government in 1966 who referred the matter to the local Municipality. The Municipality has not yet agreed to bear their share of cost. As soon as the Municipality agrees to bear their share of cost, the Railways on their part would take suitable action for the replacement of the level crossing by a road overbridge and to carry out their share of work promptly.

रामनगर-मोहन रेलवे लाइन

श्री जं० ब० सि० बिष्ट : क्या रेलवे मंत्रा यह बताने की कृपा करेंगे कि :